

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 375/2017 in C.P. (I.B) No. 119/10/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017**

Name of the Company: Kotak Mahindra Bank Ltd
V/s.
Jayeshkumar Arvindhbai Popat

Section of the Companies Act: Section 10(4)(a) of the Insolvency and
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	LALIT M PATEL	ADVOCATE	Applicant	
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2.

ORDER

Learned Advocate Mr. Lalit Patel present for Applicant. None present for Respondent in IA 375/2017.

Proof of service of copy of application on Corporate applicant (Corporate Debtor) filed.

Since Corporate debtor is now represented by IRP, Applicant is directed to issue notice to IRP along with copy of application and informing the date of hearing and shall file proof of service.

List the matter on 22.11.2017.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 21st day of November, 2017.